

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.450 of 1995

New Delhi, dated this the 10th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Lakshmi Chand,
S/o Shri Harswaroop Singh,
Ex. Mobile Booking Clerk,
Railway Station,
Muzzanpur Narain,
Northern Railway,
R/o House No.2551,
Gali No.15, Kailash Nagar,
Shahdara,
Delhi.

.... APPLICANT

(By Advocate: Shri B.S.Mainee)

VERSUS

1. Union of India through
the Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divl. Railway Manager,
Northern Railway,
Moradabad.

.... RESPONDENTS

(By Advocate: Shri K.K.Patel)

ORDER (Oral)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

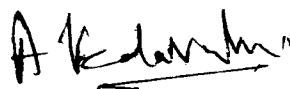
We have heard Shri B.S. Mainee for
the applicant and Shri K.K.Patel for the
respondents.

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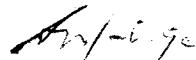
2. Shri Patel very fairly concedes that this case is fully covered by the Hon'ble Supreme Court judgment dated 27.7.95 in SLP No.14756/93 and 20114/93 U.O.I. & Ors. Vs. P.K. Srivastava & Ors. and other connected cases.

3. The only ground taken by Shri Patel is that this O.A. is barred by limitation. However, we note that MA-900/95 has been filed by the applicant praying for condonation of delay and as the respondents themselves have conceded that the O.A. before us is fully covered by the Hon'ble Supreme Court's decision quoted above, we hold that the question of limitation should not stand in the way of the applicant in getting the relief prayed for.

4. Under the circumstances we dispose of this O.A. along with MA-900/95 and MA-2053/96 by directing the Respondents to dispose of the applicant's claim in the light of the Hon'ble Supreme Court's judgment dated 27.7.95 (Supra) by a speaking order within three months of the date of receipt of a copy of this order. No costs.



(Dr. A. Vedavalli)
Member (J)
/GK/


(S.R. Adige)
Member (A)